

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

FRIDAY, THE 24TH DAY OF APRIL 2020/4TH VAISAKHA, 1942

Bail Appl.TMP No.125 OF 2020

(In C.R. No. 41 / 2020 of Chadayamangalam Excise Rangein Kollam District, now pending before the Judicial First Class Magistrate Court-II, Kottarakara)

PETITIONER / ACCUSED - A1

Manu, aged 39 years,
S/o Mathew,
Koppara Charuvila Veedu,
Uthumkal Desom, Elamadu Village,
Kottarakara, Kollam District.

By Adv. K.V.Anil Kumar

RESPONDENTS / STATE &COMPLAINANT

1. State of Kerala represented by the Public Prosecutor,
High Court of Kerala, Ernakulam.
2. Excise Inspector, Chadayamangalam Excise Range,
Kollam District.

By Public Prosecutor

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 24.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C.S.DIAS, J.

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B.A.TMP No.125 of 2020

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Dated this the 24th day of April, 2020.

ORDER

The learned counsel for the petitioner submitted that the matter is not pressed. Permission granted.

Accordingly, the petition is dismissed as not pressed.

**C.S.DIAS
JUDGE**

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